

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI
Record of Proceedings**

Petition No.8/2009 (Suo motu)

Coram : Dr. Pramod Deo, Chairperson
Shri R.Krishnamoorthy, Member
Shri S.Jayaraman, Member

Date of Hearing : 17.2.2009

Subject : Default in payment of Unscheduled Interchanges (UI) charges for the energy drawn in excess of the drawl schedule by the Uttaranchal Power Corporation Limited, Dehradun

Respondents : Uttaranchal Power Corporation Limited, Dehradun, and Shri S. Mohan Ram, Managing Director, Uttaranchal Power Corporation Limited, Dehradun

Parties present : Shri Shibasish Mishra, Advocate for the respondents
Shri D.K.Jain, NRLDC
Shri Neeraj Kumar, NRLDC

Learned counsel for the first respondent submitted that payment of UI charges had been made and the first respondent was willing to pay interest for the late payment. He sought two weeks time to file a reply. The Commission on consideration of the request made permitted the respondents to file replies by 5.3.2009.

2. The petition shall be re-listed for hearing on 19.3.2009.

sd/-
(K.S.Dhingra)
Chief (Legal)